

GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY

No. DDMA/COVID/2020/1/32

Date: 08 /04/2020

ORDER

In continuation to Order No. DDMA/COVID/2020/1/28 dated 07.04.2020, it is hereby directed that the District Magistrates and counterpart District DCPs shall also factor in similar issues related to dry ration being distributed by the Food and Civil Supplies Department through Fair Price Shops and other channels in Delhi.

Similarly, the Nodal Officers of Delhi Police appointed in compliance to orders dated 07.04.2020, as mentioned above, will also collate information on the requests/demands or complaints being received through various police channels like helplines/PCR/Beat Policing System/Police Stations/Chowkis/Special Branch etc. in respect of distribution of dry ration and coordinate with respective Incident Commander for satisfactory resolution of the same maintaining highest standards of probity and transparency.

Unresolved complaints and feedback thereon being placed before and discussed in the meetings of District DDMA's shall also include those related to distribution of dry ration.

This order shall remain valid till midnight of 14.04.2020.



(VIJAY DEV)
CHIEF SECRETARY, DELHI

Encls.: As above.

Copy for compliance to:

1. Commissioner of Police, Delhi
2. All District Magistrates, GNCTD
3. All District Deputy Commissioners of Police, Delhi

Copy for kind information to:

1. Pr. Secretary to Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi
3. Secretary to Hon'ble Dy. Chief Minister, Delhi
4. Pr. Secretary, Urban Development, GNCTD
5. All Members of State Executive Committee, DDMA
6. Director, DIP, GNCTD with the request for wider publicity.
7. SIO, NIC for uploading the same on the website of Delhi Government